

आयकर अपीलीय अधिकरण “डी” न्यायपीठ मुंबई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
“D” BENCH, MUMBAI

माननीय श्री महावीर सिंह, उपाध्यक्ष एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।
BEFORE HON’BLE SHRI MAHAVIR SINGH, VP AND
HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM
(Hearing Through Video Conferencing Mode)

1. आयकर अपील सं./ I.T.A. No.7732/Mum/2019
(निर्धारण वर्ष / Assessment Year: 2011-12)

ITO 9(3)(1), R. No. 419, 4 th floor Aaykar Bhavan, Churchgate, Mumbai-400 020	बनाम/ Vs.	M/s Dharia Switchgear & Controls Pvt. Ltd. 38, Mistry Industrial Complex, Cross Road, MIDC Andheri (East), Mumbai-400 053
स्थायीलेखासं ./जीआइआरसं ./PAN/GIR No. AAACD-1380-M		
(अपीलार्थी/Appellant)	:	(प्रत्यर्थी / Respondent)

Assessee by	:	None
Revenue by	:	Shri Bharat Andhale, Ld. Sr. DR

सुनवाई की तारीख/ Date of Hearing	:	01/06/2021
घोषणा की तारीख / Date of Pronouncement	:	01/06/2021

आदेश / ORDER

Manoj Kumar Aggarwal (Accountant Member)

1. Aforesaid appeal by revenue for Assessment year [AY in short] 2011-12 contest the order of Ld. Commissioner of Income Tax (Appeals)-16, Mumbai [in short CIT(A)] dated 30/09/2019 which has provided certain relief to the assessee on account of *alleged bogus purchases*.

2. Though none appeared for assessee, however, material on record was sufficient for disposal of the appeal. The Ld. DR pleaded for restoration of assessment framed by Ld. AO.

3.1 The material facts are that the assessee being resident corporate assessee stated to be engaged in manufacturing of electric panel etc. was assessed for the year under consideration u/s 143(3) r.w.s. 147 on 30/12/2016. The original return filed by assessee was processed u/s 143(1). However, pursuant to receipt of certain information from DGIT (Inv.) / Sales Tax Department, Mumbai, it transpired that the assessee made alleged bogus purchases of Rs.23.84 Lacs from two entities as detailed in the assessment order. Accordingly, the case was reopened as per due process of law and the assessee was required to file requisite details to substantiate the purchases.

3.2 In support of purchases, the assessee furnished copies of purchase bills and bank statements evidencing payment through banking channels. However, Ld.AO disallowed these purchases and added the same to the income of the assessee.

4. Before Ld. CIT(A), the assessee relied on the documentary evidences furnished in support of the purchase transactions but it failed to produce any of the suppliers for confirmation of transactions. The Ld. CIT(A), inter-alia, considering catena of judicial decisions including the decision of Hon'ble Gujarat High Court in **Simit P.Sheth V/s CIT (2012; 356 ITR 451)**, restricted the additions to 12.5% and granted partial relief. Aggrieved, the revenue is in further appeal before us.

5. Going by the factual matrix as enumerated in the orders of lower authorities, we find that the Sales Turnover was not in doubt and the assessee was in possession of primary purchase documents. The

payment to the suppliers was through banking channels. There could be no sale without actual purchase of material keeping in view the assessee's nature of business. The facts of the case made it a fit case to estimate the profit element embedded in these transactions. The Ld. CIT(A), after due consideration of assessee's submissions as well as material on record, estimated the additions @12.5% which is more than enough to take care of the leakage of revenue. Therefore, the estimation could not be termed as unjustified, in any manner. Finding no reason to interfere in the impugned order, we dismiss the appeal.

6. The appeal stands dismissed.

Order pronounced on 01st June, 2021.

Sd/-

(Mahavir Singh)

उपाध्यक्ष / Vice President

Sd/-

(Manoj Kumar Aggarwal)

लेखा सदस्य / Accountant Member

मुंबई Mumbai; दिनांक Dated : 01/06/2021
Sr.PS, Jaisy Varghese

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT- concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai
6. गार्डफाईल / Guard File

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकरअपीलीयअधिकरण, मुंबई / ITAT, Mumbai.